

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 174 of 2012**

**Dated: 5<sup>th</sup> February, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of**

**Punjab State Power Corporation Ltd. ... Appellant(s)**

**Versus**

**Punjab Electricity Regulatory Commission ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Anand K. Ganesan  
Ms. Swapna Seshadri**

**Counsel for the Respondent(s): Mr. Sakesh Kumar for R.1**

**ORDER**

The learned counsel for the Commission seeks some time to file the Written Submissions in the matter. Accordingly, he is directed to file the same after serving copy on the other side.

Post the matter for hearing on **11.03.2013.**

**(V.J. Talwar)  
Technical Member  
ts/mk**

**(Justice M. Karpaga Vinayagam)  
Chairperson**